

action is being taken by the Government. The Minister of Parliamentary Affairs is sitting here. He should say something in this respect. ...*(Interruptions)*

[English]

SHRI VIDYACHRAN SHUKLA: This is an important matter on which the considered response has to come from the Home Minister. If the hon. Members give notice of this matter and you allow it, we can come up with a considered response. On an important matter like this, I cannot make any comment or any recommendation.

[Translation]

SHRI ATAL BIHARI VAJPAYEE: Mr. Speaker, Sir, the issue has been raised. If the hon. Minister is unable to reply today he can give its reply tomorrow, Border area is burning.

[English]

MR. SPEAKER: It is correct, but this is becoming a question of reorganisation of State and one Minister may not be able to take a decision. The Council of Minister would be required to take a decision.

[Translation]

SHRI ATAL BIHARI VAJPAYEE: Mr. Speaker, Sir, what is the Government doing to solve the crisis. There is discontentment in Congress party itself. Mr. Tiwari is threatening to resign.

SHRI LAL K. ADVANI: There may be differences of opinions but the state Government is paralysed there and what action is being taken in this regard by the Union Government.

[English]

It is responsible under article 365, Government has to make a statement on this issue.....*(Interruptions)*

MR. SPEAKER: The only thing they want to know is that there are certain facilities and certain kind of things to be done by the Government for the people. Now, those things are not being done. Are you in a position to say something on those matter? Not on the reorganisation of the State.

SHRI VIDYACHARAN SHUKLA: This matter will have to be considered by the Home Minister and the Home Ministry and they can come up with the response. I will convey to him the feelings of the House and your observation for appropriate action.....*(Interruptions)*

[Translation]

SHRI MOHAMMAD ALI ASHRAF FATMI (Darbhanga): Mr. Speaker, Sir, through you I would like to raise two issues before the House. The first issue is about the announcement of elections to be held in 6 states. Elections are also due in Delhi and at two places in Maharashtra. In Delhi, the names of about 50 thousand persons, and a in Maharashtra in Bombay about 4.5 lakh persons are being deleted from the voters list. Most of them belong to minorities. In Bombay these people are told to submit documentary proves of their citizenship within 7-10 days it may be a birth certificate or a copy of Passport or citizenship certificate. I would like to say that people like Ali Sardar Jafri to whom the Government had awarded "Padam Shri" are also asked to produce documents to

prove their citizenships. I would like to say that names of about 2 or 2.5 million persons have been deleted from the voters list. Elections are going to be held in six State. Names of these persons were in the voters list during the last elections but this time their names are being deleted intentionally. This news has been published in various newspapers throughout the country. I demand that these persons should be given time for providing citizenship especially in those six States where elections are being held. They have been told to give complete information within seven to ten days. It is a very serious matter. They are intentionally deleting the names of a particular community. Mr. Speaker, Sir, this matter should be taken seriously. Hon. Minister should reply to it.

My second question is about identify cards. As you know that elections are going to held in six States. The issue of identity cards also been raised here ...*(Interruptions)* My point is that...

Mr. Spaker: Whatever may be your point, whether all the Members would speak on a single point. You have got your chance to speak.

(Interruptions)

SHRI RAMSAGAR (Barabanki): Mr. Speaker, Sir, the Bihartiya Janata Party has put up demand for the formation of a separate Utrakhand state in Uttar Pradesh. In this context I would like to say that a very strong movement is going on for the formation of a separate Utrakhand State in Uttar Pradesh for long time and the House is well aware of it. Keeping in view the feeling of the people and geographical conditions of the area, the Uttar Pradesh Government has sent resolution duly passed by the State Assembly. As the hon. Members have said that we support the demand for the formation of a separate Uttarkhand state.

Hon. Mr. Speaker, Sir, in view of the development of that particular region the Government of Uttar Pradesh have raised the budget. A committee headed by a Secretary has been set up to monitor the implementation of developmental programme and proper utilisation of the funds. Efforts are being made to check injustice with the region. Mr. Speaker, Sir, I would like to mention it specially because the same demand has been raised here time and again, which reveals that those people have malafied intention to defame Uttar Pradesh Government..*(Interruptions)*

SHRI SATYA DEO SINGH (Balrampur): Sir, people are being shot and lathi charged there and women are being raped.. *(Interruptions)*...and he is talking of development...*(Interruptions)*

SHRI RAMSAGAR Sir, the Government of India should accord the demand to set up a separate Uttarkhand state.*(Interruptions)*

[English]

MR. SPAAKER: You please complete your speech. Nothing except his statement, is going on record.

Not recorded.